

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KEEP IN TOUCH CLOTHING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	KEEP IN TOUCH CLOTHING PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	24 th May, 1994
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN:U74899DL1994PTC059221
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 128, Hog Market, Rajendra Place, Delhi-110008 Also at: Corporate Office: B-63, Sector-83, Noida, Gautam Budh Nagar, Uttar Pradesh-201305
6.	Insolvency Commencement date in respect of corporate debtor	28 th July, 2023 (Order received by IRP on August 09, 2023)
7.	Estimated Date of closure of insolvency resolution process	24 th January, 2024 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mr. Brijesh Singh Bhadauriya, IBBI/IPA-002/IP-N01045/2020-2021/13385, AFA Valid till February 26, 2024
9.	Address and Email of the Interim Resolution Professional as registered with the Board	C-II/ 08, Mangal Apartment, Vasundhara Enclave, Delhi 110096 Email: bsb@bsbandassociates.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	122, First Floor, Vardhman Sunrise Plaza, Vasundhara Enclave, Delhi 110096 Email: cirp.kitcpl@gmail.com
11.	Last Date of Submission of Claims	23 rd August, 2023 (14 th day from the date of receiving admission order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench V, ordered the commencement of a Corporate Insolvency Resolution Process against **KEEP IN TOUCH CLOTHING PRIVATE LIMITED** on 28th July, 2023 (Order received by IRP on August 09, 2023).

The creditors of **KEEP IN TOUCH CLOTHING PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **23rd August, 2023** (14th day from the date of receiving admission order) to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

**BRIJESH
SINGH
BHADAURIYA**

Digitally signed by
BRIJESH SINGH
BHADAURIYA
Date: 2023.08.10
17:10:15 +05'30'

**Brijesh Singh Bhadauriya,
IBBI/IPA-002/IP-N01045/2020-2021/13385,
AFA Valid till February 26, 2024
C-II/ 08, Mangal Apartment, Vasundhara Enclave, Delhi 110096
Email: bsb@bsbandassociates.in, cirp.kitepl@gmail.com**

**Place: New Delhi
Date: 10.08.2023**

INDO GULF INDUSTRIES LIMITED
CIN : L7490DL1981PLC011425
4237/11, IInd Floor, Narenda Bhawan, 1, Ansari Road, Daryaganj, New Delhi-110002
Website: www.indogulf.com, email: hr.headoffice@gmail.com
Extract of Audited Standalone Financial Results for the quarter and year ended 30/06/2023
Regulation 47(1)(b) of the SEBI (LODR) Regulations, 2015

Sr. No.	Particulars	(Rs. in Lacs)		
		Quarter Ended 30.06.2023 (Unaudited)	Quarter Ended 30.06.2022 (Unaudited)	Quarter Ended 30.06.2021 (Unaudited)
1)	Total Income from operations	5,255.92	3,865.75	3,976.27
2)	Net Profit/(Loss) for the period (before tax and exceptional items)	191.32	152.89	52.33
3)	Net Profit/(Loss) for the period before tax (after exceptional items)	191.32	152.89	52.33
4)	Net Profit/(Loss) for the period after tax (after exceptional items)	138.10	92.22	72.42
5)	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	138.10	92.22	72.42
6)	Equity Share Capital	95.67	95.67	95.67
7)	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-
8)	Earnings per share (of Rs. 1/-each) not annualised for quarterly figures: a) Basic (Rs.) b) Diluted (Rs.)	1.44 1.44	0.96 0.96	0.76 0.76

Notes:
1) The above is an extract of the detailed format of Annual Financial Results with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Annual Financial Results are available on the Stock Exchange website www.bseindia.com and on the company's website www.indogulf.com.
2) The Standalone financial results of the Company have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) (Amendment) Rules, 2016. The Company has adopted Ind AS from 1st April 2016, with a transition date of 1st April, 2015 and accordingly these results (including for period ended 31st December, 2016) presented in accordance with Ind AS 101.
For and on behalf of board
Indo Gulf Industries Limited
Sd/-
Rajesh Jain
Director
DIN : 01200520

SADHNA BROADCAST LIMITED
CIN : L32100DL1994PLC059993
Regd. Off.: 37th Floor, Rani Jhansi Road, Mota Khan, Paharganj, Delhi-110005
Email ID: cnd.delhi@gmail.com Website: www.sadhnabroadcast.com
Extract of Statement of Standalone Unaudited Financial Result For The Quarter Ended 30th June, 2023

Particulars	Previous		Corresponding 3	
	Quarter Ended (30/06/2023) (Unaudited)	Quarter Ended (31/03/2023) (Audited)	Months Ended in the previous year (30/06/2022) (Unaudited)	Year Ended (31/03/2023) (Audited)
1. Total Income from Operations	409.02	868.30	375.67	2024.46
2. Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	21.55	91.12	46.83	65.64
3. Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	17.47	91.12	46.83	24.14
4. Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	13.41	70.04	35.23	-11.84
5. Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax))	13.41	44.90	35.23	-36.98
6. Equity Share Capital	1,002.65	1,002.65	1,002.65	1,002.65
7. Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	0.00	0.00	0.00	0.00
8. Earnings Per Share (of Rs. 1/- each) (for continuing and discontinued operations) 1. Basic 2. Diluted	0.01 0.01	0.45 0.45	0.35 0.35	(0.04) (0.04)

Notes:
1) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) and the listed entity.
2) The impact on net profit/loss, total comprehensive income or any other relevant financial items due to changes in accounting policies shall be disclosed by means of footnote.
3) Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules/AS Rules, whichever is applicable.
For SADHNA BROADCAST LIMITED
Sd/-
Name : Bal Mukund Tiwari
Designation : Managing Director
DIN : 02566683
Date : 10/08/2023

THE HINDUSTAN TIMES LTD.
CIN : U74899DL1927PLC000155
Regd. Office: HT House, 18-20, Kasturba Gandhi Marg, New Delhi - 110001. Tel : +011-66561206
Email: secretarial.ht@rediffmail.com

NOTICE
Sub: For the attention of Equity Shareholders of the Company
As per the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("The Rules") all shares ("such shares") in respect of which dividend has not been claimed by the shareholders for seven consecutive years or more shall be transferred to the name of Investor Education and Protection Fund (IEPF) Authority.
Hence, all the underlying shares in respect of which dividends are not paid/claimed for the last seven consecutive years from financial year 2015-16, have to be transferred to Demat account of IEPF as per the said Rules.
In pursuance of the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s). The same shall be regarded and deemed as adequate notice for issue of duplicate share certificate/ transfer of shares to the IEPF Authority as per the Rules.
Notice is hereby given to all such shareholders to make an application to the Company by 31st October, 2023 with a request for claiming unpaid dividend so that the shares are not transferred to the IEPF. It may be noted that if no response or claim is received by the Company by 31st October, 2023, the Company will be constrained to transfer such shares to the IEPF Authority without any further notice.
Concerned shareholders may note that both the unclaimed dividend and the shares transferred to IEPF Authority including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the Rules. In case the shareholders have any queries on the subject matter and Rules, they may contact the Company's Secretarial Department at Hindustan Times House, Mezzanine Floor, 18-20, K.G.Marg, New Delhi 110001 , Tel: 011-66561206, e-mail: secretarial.ht@rediffmail.com.
For The Hindustan Times Ltd.
Sd/-
Virendra Kumar Charoria
Director & Company Secretary
Date: 11th August, 2023
Place: New Delhi
DIN: 00046895

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
Contact Address: Building No. 27, 2nd Floor, Community Center, Basant Lok, Vasant Vihar, New Delhi-110057

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules")
Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligors'/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligors'/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notices, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligors'/Legal Heir(s)/Legal Representative(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligors'/Legal Representative(s) respectively.
Date: 11th August, 2023
Place: New Delhi
Sd/-
Preeti Agarwal
Managing Director
DIN : 00011450

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
Contact Address: Building No. 27, 2nd Floor, Community Center, Basant Lok, Vasant Vihar, New Delhi-110057

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules")
Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligors'/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligors'/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notices, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligors'/Legal Heir(s)/Legal Representative(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligors'/Legal Representative(s) respectively.
Date: 11th August, 2023
Place: New Delhi
Sd/-
Preeti Agarwal
Managing Director
DIN : 00011450

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KEEP IN TOUCH CLOTHING PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	KEEP IN TOUCH CLOTHING PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24th May, 1994
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1994PTC059221
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 128, Hog Market, Regendra Place, Delhi-110008 Corporate Office: B-63, Sector-83, Noida, Gautam Budh Nagar, Uttar Pradesh-201305
6. Insolvency commencement date in respect of Corporate Debtor	28th July, 2023 (Order received by IRP on August 09, 2023)
7. Estimated date of closure of insolvency resolution process	24th January, 2024 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Brijesh Singh Bhaduria Reg. No.: IBB/IPA-002/P-ND1045/2020-2021/13385 AFA valid upto: February 28, 2024
9. Address & email of the interim resolution professional, as registered with the board	C-11/ 08, Mangal Apartment, Vasundhara Enclave, Delhi-110096 E-mail: tsb@tsbassociates.in
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	122, First Floor, Vardhaman Sunrise Plaza, Vasundhara Enclave, Delhi-110096 E-mail: cirp.kitcpl@gmail.com
11. Last date for submission of claims	23rd August, 2023 (14th day from the date of receiving admission order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Delhi Bench V, ordered the commencement of a Corporate Insolvency Resolution Process against KEEP IN TOUCH CLOTHING PRIVATE LIMITED on 28th July, 2023 (Order received by IRP on August 09, 2023).
The creditors of KEEP IN TOUCH CLOTHING PRIVATE LIMITED are hereby called upon to submit their claims with proof, on or before 23rd August, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA.
Submission of false or misleading proof of claims shall attract penalties.
Brijesh Singh Bhaduria
Date : 10.08.2023 Interim Resolution Professional for Keep In Touch Clothing Private Limited
IBBI Regn. No.: IBB/IPA-002/P-ND1045/2020-2021/13385
Place: Delhi

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAV STEELS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MAV STEELS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	25th June, 2004
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27109DL2004PTC12177
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: H. No. 534, Gali No. 5, Old Mustafabad, New Delhi-110094
6. Insolvency commencement date in respect of Corporate Debtor	10th August, 2023
7. Estimated date of closure of insolvency resolution process	6th February, 2024 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Roshan Lal Jain Reg. No.: IBB/IPA-001/PP-00966/2017-2018/11587 AFA valid upto: 05.01.2024
9. Address & email of the interim resolution professional, as registered with the board	AN-468, Shalimar Bagh, North West Delhi-110088 E-mail: roshanlajain@yahoo.co.uk
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mavent Restructuring Services LLP B-29, LGF, Lalpat Nagar-II, New Delhi-110024 E-mail: cirp.mavsteels@gmail.com
11. Last date for submission of claims	24th August, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Delhi Court-III, ordered the commencement of a Corporate Insolvency Resolution Process against MAV Steels Private Limited on 10th August 2023.
The creditors of MAV Steels Private Limited are hereby called upon to submit their claims with proof, on or before 24th August, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA.
Submission of false or misleading proof of claims shall attract penalties.
Roshan Lal Jain
Date : 11.08.2023 Interim Resolution Professional for MAV Steels Private Limited
IBBI Regn. No.: IBB/IPA-001/PP-00966/2017-2018/11587
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SWISS MILITARY CONSUMER GOODS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	SWISS MILITARY CONSUMER GOODS LIMITED
2. Date of incorporation of Corporate Debtor	CIN: L51100DL1989PLC034797
3. Authority under which Corporate Debtor is incorporated / registered	Regd. Office: W-39, Okhla Industrial Area, Phase-II, New Delhi-110020 Tel: 011-41067060 Email: investor@swissmilitaryshop.com, website: www.swissmilitaryshop.com
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AN-468, Shalimar Bagh, North West Delhi-110088 E-mail: roshanlajain@yahoo.co.uk
5. Address of the registered office and principal office (if any) of Corporate Debtor	Mavent Restructuring Services LLP B-29, LGF, Lalpat Nagar-II, New Delhi-110024 E-mail: cirp.mavsteels@gmail.com
6. Insolvency commencement date in respect of Corporate Debtor	24th August, 2023
7. Estimated date of closure of insolvency resolution process	6th February, 2024 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Roshan Lal Jain Reg. No.: IBB/IPA-001/PP-00966/2017-2018/11587 AFA valid upto: 05.01.2024
9. Address & email of the interim resolution professional, as registered with the board	AN-468, Shalimar Bagh, North West Delhi-110088 E-mail: roshanlajain@yahoo.co.uk
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mavent Restructuring Services LLP B-29, LGF, Lalpat Nagar-II, New Delhi-110024 E-mail: cirp.mavsteels@gmail.com
11. Last date for submission of claims	24th August, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Delhi Court-III, ordered the commencement of a Corporate Insolvency Resolution Process against Swiss Military Consumer Goods Limited on 10th August 2023.
The creditors of Swiss Military Consumer Goods Limited are hereby called upon to submit their claims with proof, on or before 24th August, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA.
Submission of false or misleading proof of claims shall attract penalties.
Roshan Lal Jain
Date : 11.08.2023 Interim Resolution Professional for Swiss Military Consumer Goods Limited
IBBI Regn. No.: IBB/IPA-001/PP-00966/2017-2018/11587
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHAMAK HOLDINGS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	CHAMAK HOLDINGS LIMITED
2. Date of incorporation of Corporate Debtor	CIN: L51100DL1984PLC019584
3. Authority under which Corporate Debtor is incorporated / registered	Regd. Office: 55-B, Rama Road Industrial Area, New Delhi - 110015, Website: www.chamakhholdings.com, Email: chamakhholdings@gmail.com
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AN-468, Shalimar Bagh, North West Delhi-110088 E-mail: roshanlajain@yahoo.co.uk
5. Address of the registered office and principal office (if any) of Corporate Debtor	Mavent Restructuring Services LLP B-29, LGF, Lalpat Nagar-II, New Delhi-110024 E-mail: cirp.mavsteels@gmail.com
6. Insolvency commencement date in respect of Corporate Debtor	24th August, 2023
7. Estimated date of closure of insolvency resolution process	6th February, 2024 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Roshan Lal Jain Reg. No.: IBB/IPA-001/PP-00966/2017-2018/11587 AFA valid upto: 05.01.2024
9. Address & email of the interim resolution professional, as registered with the board	AN-468, Shalimar Bagh, North West Delhi-110088 E-mail: roshanlajain@yahoo.co.uk
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mavent Restructuring Services LLP B-29, LGF, Lalpat Nagar-II, New Delhi-110024 E-mail: cirp.mavsteels@gmail.com
11. Last date for submission of claims	24th August, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Delhi Court-III, ordered the commencement of a Corporate Insolvency Resolution Process against Chamak Holdings Limited on 10th August 2023.
The creditors of Chamak Holdings Limited are hereby called upon to submit their claims with proof, on or before 24th August, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA.
Submission of false or misleading proof of claims shall attract penalties.
Roshan Lal Jain
Date : 11.08.2023 Interim Resolution Professional for Chamak Holdings Limited
IBBI Regn. No.: IBB/IPA-001/PP-00966/2017-2018/11587
Place: New Delhi

BRILLIANT PORTFOLIOS LIMITED
Regd. Office : B - 09, 412, I.T.L. Twin Tower, Netaji Subhash Place, Pitampura, New Delhi - 110088
CIN No: L74899DL1994PLC057507, Website: www.brilliantportfolios.com
Tel:011-45058963, Email: brilliantportfolios@gmail.com

EXTRACT OF STATEMENT OF UNAUDITED RESULTS FOR THE QUARTER ENDED 30/06/2023

Particulars	(Rs. In Lakhs except per share data)			
	Quarter ended 30.06.2023 (Unaudited)	Quarter ended 31.03.2023 (Audited)	Quarter ended 30.06.2022 (Unaudited)	Year ended 31.03.2023 (Audited)
Total Income From Operations (Net)	74.12	77.64	61.89	277.80
Net Profit/(Loss) for the Period (Before Tax and Exceptional Items)	22.40	10.12	12.96	63.14
Net Profit/(Loss) for the Period Before Tax (After Exceptional Items)	22.40	10.12	12.96	63.14
Net Profit/(Loss) for the Period After Tax (After Exceptional Items)	16.88	7.36	9.65	46.77
Total Comprehensive Income / (Loss) for the Period	16.88	7.36	9.65	46.77
Equity Share Capital	310.18	310.18	310.18	310.18
Earnings Per Share (Face Value of Rs. 10/- Each) (a) Basic (b) Diluted	0.54 0.54	0.24 0.24	0.31 0.31	1.51 1.51

Note 1: The financial results of the Company for the Quarter ended June 30, 2023 have been reviewed & recommended by Audit Committee and approved by the Board of Directors of the Company at its meeting held on 11/08/2023.
Note 2: The above is an extract of the detailed format of financial results for the financial results for the Quarter ended June 30, 2023 filed with the Stock Exchanges under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the financial results for the financial results for the Quarter ended June 30, 2023 is available on the Stock Exchange Website: www.bseindia.com and on the Company Website www.brilliantportfolios.com
Note 3: The figures of the previous period/year have been regrouped/rearranged wherever necessary to make them comparable with the current period's figures.
For and on behalf of the Board of Directors of Brilliant Portfolios Limited
RAVI JAIN
MANAGING DIRECTOR
(DIN - 02682612)
Place: New Delhi
Date: 11/08/2023

BHAGAWATI OXYGEN LIMITED
(CIN No : L74899HR1972PLC006203)
REGD OFFICE: PLOT 5, SECTOR 25, BALLABGARH, HARYANA - 121004
EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE 2023

Sl. No.	Particulars	(Rs. in Lakhs except EPS)			
		Quarter ended 30.06.2023 (Unaudited)	Quarter ended 31.03.2023 (Audited)	Quarter ended 30.06.2022 (Unaudited)	Year ended 31.03.2023 (Audited)
1.	Total Income	31.38	55.56	25.46	170.72
2.	Net Profit / (Loss) for the period before tax (before Exceptional Items)	(104.80)	(70.57)	(74.05)	(261.44)
3.	Net Profit / (Loss) for the period before tax (after Exceptional Items)	(104.80)	(70.57)	(74.05)	(261.44)
4.	Net Profit / (Loss) for the period after tax (after Exceptional Items)	(99.35)	(65.77)	(69.11)	(242.23)
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) after tax and other Comprehensive Income (after tax))	(99.35)	(65.25)	(69.11)	(239.71)
6.	Equity Share Capital	231.30	231.30	231.30	231.30
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	186.67
8.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) 1. Basic: 2. Diluted:	(4.30) (4.30)	(2.84) (2.84)	(2.99) (2.99)	(10.47) (10.47)

NOTE: The above is the extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The detailed Financial Results and this extract were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on August 11, 2023. The full format of the Unaudited Financial Results are available on the Company's website (http://www.globalbol.com) and on the website of the BSE Ltd (www.bseindia.com)
For and on behalf of the Board of Directors
S K Sharma
Chairman
(DIN : 00041150)
Place : Kolkata
Date : 11th August, 2023

PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Limited

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited | D-17, Basement, Sector 3, Noida, UP 201301.

1. ABHFL: Authorized Officer Mr. Amandeep Taneja Contact No- 9711246064, Mr. Mandeep Luthra Contact No- 9999009978, Sankalp Contact No- 8600164979, Chirag Lokhande: 919773756208

2. Auction Service Provider (ASP) : M/s. Globe Tech Infosystems Private Limited

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s)